

CC No. : 01/2015  
ECR No. : DLZO/15/2014/AD(VM)  
U/S : 3 & 4 of PMLA Act  
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

Sh. ARVIND KUMAR  
Special Judge (PC Act), CBI-10  
Room No. 503, Rouse Avenue Court Complex,  
Deen Dayal Upadhyay Nagar, New Delhi

06.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

**Present:** Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs for ED,  
Sh. Anish Dhingra and Sh. Nakul Ahuja, Ld. Counsels  
for Income Tax Department

Sh. N.K.Matta, Ld. Counsel for ED submits that he has already filed reply.

Ld. Counsel for ED addressed part arguments and submits that he will be placing on record some judgments.

Sh. Anish Dhingra, Ld. Counsel for Income Tax Department submits that he had got the copy of reply today and he needs some time to file a rejoinder to this reply.

Under the facts and circumstances, the matter is adjourned to 19.07.2020 for arguments on the application filed by Income Tax Department for supply of statement of Fareen Khan recorded under Section 164 CrPC and Section 50 PMLA.




*(Signature)*

**Sh. ARVIND KUMAR**  
Special Judge (PC Act), CBI-10  
Room No. 503, Rouse Avenue Court Complex,  
Deen Dayal Upadhyay Marg, New Delhi

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
Special Judge CBI-10  
Rouse Avenue Courts  
New Delhi/06.07.2020

Special Judge (PC Act) CBI-10  
Room No. 503, Rouse Avenue Court Complex,  
Deen Dayal Upadhyay Marg, New Delhi

